

- (d) (i) **Kulgaon**—Case of acquisition of land is in final stage of processing.
- (ii) **Domball**—Land has been acquired and contract for MAX-I building has recently been awarded.
- (iii) **Ambernath**—Land has been acquired and proposal for an MAX-I building has been approved.

[*Translation*]

Supply of Edible Oil to States

*118. **SHRI K. N. PRADHAN** : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to State the quantity of edible oil supplied to the States during the period from April, 1986 to September, 1986, month-wise ?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (**SHRI H.K.L. BHAGAT**) : The quantity of imported edible oils supplied month-wise to States under public distribution system during the period from April, 1986 to September, 1986 is as under :—

(quantity in M. tonne)

Month	Allocation	Lifting
April, 1986	42,025	32,575
May, 1986	49,940	38,553
June, 1986	55,740	38,724
July, 1986	60,130	57,814
August, 1986	82,580	59,253
September, 1986	88,980	83,914
Total	3,79,395	3,10,833

[*English*]

Exemption to Industries from Capacity Utilization Restriction

*119. **SHRI NITYANANDA MISRA** :

Will the Minister of INDUSTRY be pleased to state :

(a) whether in order to bridge the trade gap, the Committee on Trade Policies had suggested that industries should be exempted from capacity utilisation restriction if the excess production was utilised for exports;

(b) whether any decision on the above recommendation has been taken and if so, the details;

(c) whether any assessment has been made by Government as to the surplus production that will be generated if the suggestion to remove the limit of capacity utilisation is implemented in different industries; and

(d) if so, the details thereof ?

THE MINISTER OF INDUSTRY (**SHRI J. VENGALA RAO**) : (a) The Committee on Trade Policies recommended that export production, in appropriate cases, should be exempted from capacity licensing provisions implicit in industrial policy.

(b) Government had exempted licensed/registered industrial undertakings in March 1981 from obtaining substantial expansion licences in respect of capacities in excess of the licensed capacity, provided such additional capacity was entirely for exports. This facility was subject to the conditions that the item was not reserved for exclusive production in the small scale sector and that the industrial undertakings did not instal additional machinery, indigenous or imported for achieving the excess production. It has now been decided, in the light of the above recommendation of the Committee, to do away with these restrictive conditions. Copies of a Press Note dated 25.9.86 and a notification dated 6.11.86 issued in this regard have been supplied to Parliament Library.

(c) No, Sir.

(d) Does not arise.

Opening of 'All Women' Post Offices

*120. **SHRI N. DENNIS** : Will the Minister of COMMUNICATIONS be pleased to state :